

- (iii) The Indian Administrative Service (Fixation of Cadre Strength) Third Amendment Regulations, 1984 published in Notification No. G.S.R. 476 in Gazette of India dated the 19th May, 1984.
- (iv) The Indian Administrative Service (Pay) Third Amendment Rules, 1984 published in Notification No. G.S.R. 477 in Gazette of India dated the 19th May, 1984.
- (v) The Indian Police Service (Pay) Fifth Amendment Rules, 1984, published in Notification No. G.S.R. 478 in Gazette of India dated the May, 1984.
- (vi) The Indian Police Service (fixation of Cadre Strength) Fifth Amendment Regulations, 1984 published in Notification No. G.S.R. 479 in Gazette of India dated the 19th May, 1984.
- (vii) The Indian Police Service (Fixation of Cadre Strength) Sixth Amendment Regulations, 1984 published in Notification No. G.S.R. 646 in Gazette of India dated the 30th June, 1984.
- (viii) The Indian Police Service (Pay) Sixth Amendment Rules, 1984, published in Notification No. G.S.R. 647 in Gazette of India dated the 30th June, 1984.
- (ix) The Indian Police Service (Pay) Seventh Amendment Rules, 1984 published in Notification No. G.S.R. 690 in Gazette of India dated the 7th July, 1984.
- (x) The Indian Police Service (fixation of Cadre Strength) Seventh Amendment Regulations, 1984 published in Notification No. G.S.R. 691 in Gazette of India dated the 7th July, 1984.
- (xi) The All India Services (Provident Fund) Amendment Rules, 1984 published in Notification No. G.S.R. 741 in Gazette of India dated the 14th July, 1984.

[Placed in Library. See No. LT—8424/84]

(2) A copy of the Criminal Procedure Laws (Punjab Amendment) Act, 1984 (President's Act No. 1 of 1984) Hindi and English versions) published in Gazette of India dated the 23rd June, 1984 under sub-section (3) of section 3 of the Punjab State Legislature (Delegation of Powers) Act, 1984.

[Placed in Library See No. LT—8425/84.]

Notifications under Customs Act, 1962
and Central Excise Rules, 1944

THE DEPUTY MINISTER IN THE
MINISTRY OF FINANCE (SHRI
JANARDHANA POOJARY) :

I beg to lay on the Table :—

(1) A copy of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962 :—

(i) G.S.R. 468 (E) published in Gazette of India dated the 23rd June, 1984 together with an explanatory memorandum making certain amendment to Notification No. 257/83—Customs dated the 1st September, 1983 so as to reduce the period of export obligation from 8 years to 5 years.

(ii) G.S.R. 486 (E) published in Gazette of India dated the 2nd July, 1984 together with an explanatory memorandum making certain amendment to Notification No. 215—Customs dated the 1st November, 1980 so as to reduce the rate of basis customs duty on viscose staple fibre from 40 per *ad valorem* to 25 percent *ad valorem*.

[Placed in Library. See No. LT—8426/84.]

(2) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944 :—

- (i) GSR 344 (E) to 349 (E) published in Gazette of India dated the 11th May, 1984 together with an explanatory memorandum seeking to continue the existing exemption from special excise duties.
- (ii) GSR 350 (E) published in Gazette of India dated the 11th May, 1984 together with an explanatory memorandum seeking to continue the existing scheme of excise duty incentives for higher productions.
- (iii) GSR 351 (E) published in Gazette of India dated the 11th May, 1984 together with an explanatory memorandum rescinding Notification Nos. 55/81—CE, 60/84—CE, 64/84—CE and 65/84—CE dated the 1st March, 1984.
- (iv) GSR 352 (E) to 354 (E) published in Gazette of India dated the 11th May, 1984 together with an explanatory memorandum making consequential changes following enactment of the Finance Bill, 1984.
- (v) GSR 355 (E) published in Gazette of India dated the 11th May, 1984 together with an explanatory memorandum rescinding Notification Nos. 24/65—CE dated the 28th February, 1965, 162/71—CE dated the 10 August, 1971, 41/74—CE dated the 1st March, 1974 and 86/76—CE dated the 16th March, 1976.
- (vi) GSR 412 (E) published in Gazette of India dated the 28th May, 1984 together with an explanatory memorandum seeking to reduce the basic excise duty on copper pipes and tubes and shells blanks therefor from 28 percent *ad valorem* to 28 percent *ad valorem*.
- (vii) GSR 416 (E) 417 (E) published in Gazette of India dated the 29th May, 1984 together with an explanatory memorandum making certain amendment to Notification Nos. 274/76—CE and 2765/76—CE dated the 13th November, 1976 so as to reduce the excise duty on all shoddy woolen fabrics of value not exceeding Rupees 25 per sq. metre.
- (viii) GSR 430 (E) published in Gazette of India dated the 2nd June, 1984 together with an explanatory memorandum seeking to effect certain changes in the schemes of excise duty relief to new paper mills as available under notification No. 108/81—CE dated the 24th April, 1981.
- (ix) GSR 433 (E) published in Gazette of India dated the 6th June, 1984 together with an explanatory memorandum making certain amendment to Notification No. 275/82—CE dated the 13th November, 1982, so as to reduce the effective rate of basic excise duty in respect of cotton yarn and cellulosic spun yarn.
- (x) GSR 455 (E) published in Gazette of India dated the 16th June, 1984 together with an explanatory memorandum making certain amendment to Notification No. 70/84—CE dated the 1st March, 1984 so as to restrict the exemption from excise duty in the case of plastic materials reprocessed or produced from scrap or waste only when such reprocessing or production is carried out in India.
- (xi) GSR 461 (8) published in Gazette of India dated the 21st June, 1984 together with an explanatory memorandum making certain amendment to Notification No. 116/69—CE dated the 3rd May, 1969 so as to include patent proprietary medicines containing the ingredients of (a) Doxycycline, its salt

and esters (b) Erythromacin, its salts and esters and (c) Mebandozole in the list of wholly exempted medicines.

- (xii) GSR 494 (E) published in Gazette of India dated the 6th July, 1984 together with an explanatory memorandum rescinding Notification No. 202/82—CE dated the 17th July, 1982.

[Placed in Library. See No. LT 8427/84.]

श्री राम बिलास पासवान (हाजीपुर) : अध्यक्ष महोदय, मैं आपसे कल भी मिला था और आग्रह किया था—उत्तर प्रदेश के रायबरेली में 11 शेडयूल्ड कास्ट्स के लोगों की हत्या हुई है। यह बहुत गंभीर मामला है।

You send a Parliamentary delegation there.

अध्यक्ष महोदय : मैंने आपको दम दफा कहा। मेरे भाई, मैंने कल भी कहा था कि हम डिस्कशन करवा रहे हैं। कितनी दफा कहलवाओगे या मेरे को कोई ऐसा जादू बतला दो कि सब एक साथ करवा दूं।

(Interruptions)

SHRI SATYASADHAN CHAKRABORTY (Calcutta South) : Sir, are you going to allow a discussion on the point raised by me ?

MR. SPEAKER : You are in the Business Advisory Committee, you will decide it. I have got nothing against that. If you find time you are welcome.

12.16 hrs.

MESSAGE FROM RAJYA SABHA

SECRETARY-GENERAL ; Sir, I have to report the following message

received from the Secretary-General of Rajya Sabha :—

“In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Employees’ State Insurance (Amendment) Bill, 1984, which has been passed by the Rajya Sabha at its sitting held on the 23rd July, 1984.”

12.16½ hrs.

EMPLOYEES STATE INSURANCE (AMENDMENT) BILL

As passed by Rajya Sabha

SECRETARY-GENERAL : Sir, I lay on the Table of the House the Employees State Insurance (Amendment) Bill.

श्री हरीश कुमार गंगवार (पीलीभीत) : अध्यक्ष महोदय, हम लोग जो साउथ एवेन्यू में रहते हैं, वहां सुबह साढ़े-छः बजे से 9 बजे तक और शाम को साढ़े छः बजे से 9 बजे तक पानी आता है।

श्री राम बिलास पासवान (हाजीपुर) : पूरी दिल्ली में ऐसा है।

अध्यक्ष महोदय : आप लिख कर दे दीजिए, मैं उनको कह देता हूं।

श्रीमती प्रमिला वण्डवते (बम्बई उत्तर-मध्य) : अध्यक्ष महोदय, मैंने एडजर्नमेंट मोशन दिया है, असम के इलैक्टोरल रोलज के रिवाइज करने का काम अभी तक शुरू नहीं हुआ है। आसू और गण संग्राम परिषद् के लोग यहां आये हुए हैं, प्रधान मंत्री जी